

**HIGH COURT OF MANIPUR
AT IMPHAL**

NOTIFICATION NO. 126

4th August, 2021

No. HCM/COVID-2020/RG/92563: In view of the Orders dated 03rd August, 2021, of the Government of Manipur, extending total curfew in seven districts in the State of Manipur, including Imphal West and Imphal East, for a further period of 04 days, i.e., up to 07.08.2021, the Hon'ble The Chief Justice deems it proper to issue the following directions:-

1. Functioning of the High Court of Manipur in all respects, including hearing of cases through video-conferencing, shall stand suspended from 04.08.2021 to 07.08.2021, both dates included.
2. The matters which are directed, by judicial orders, to be listed for urgent hearing through video-conferencing on 04.08.2021, 05.08.2021 and 06.08.2021 shall be listed for hearing on the corresponding dates as per the table hereunder.

Present Date of Posting	Next Date of Posting
04.08.2021	17.08.2021
05.08.2021	18.08.2021
06.08.2021	19.08.2021

3. Interim orders, subsisting and in force in any matters which are to be listed, as per directions, on the aforesaid dates in August, 2021, shall automatically stand extended till the corresponding dates, being the next date of posting as per the table above.

4. In the event any dire urgency exists for seeking earlier hearing of any matter adjourned as per the dates mentioned in the above table, it would be open to the learned counsel appearing in such matter to seek urgent hearing of such matter on an earlier date. Such a request shall be made to the Registrar (Judicial), High Court of Manipur, only if the urgency is such that the matter would become infructuous or the party aggrieved is so adversely affected that it cannot wait till 09.08.2021.

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5. In the event any matter, involving issues of life and liberty, requires to be filed and/or heard immediately during this period, i.e., before 09.08.2021, the learned counsel appearing in such matter may approach the Registrar (Judicial), High Court of Manipur, and state the grounds for seeking such urgent hearing. Upon any request being made for urgent hearing in either of the above situations, in paras 4 and 5 above, and if the Hon'ble The Chief Justice permits so, a Division/Single Bench shall be constituted to hear the matter through video-conferencing. Email filing of the new case would be permitted with the understanding that the learned counsel would file hard copies of all the papers as and when regular functioning is resumed by the High Court. Learned Advocates are requested to exercise their discretion and desist from making mentions for urgent hearing of cases during this period unless the matter involves such extreme urgency that it cannot be kept waiting even till 09.08.2021.

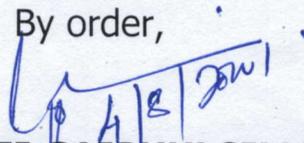
6. Apropos the Courts in the district in the State of Manipur, except those physically situated in and functioning at Ukhrul, Jiribam, Kangpokpi, Tengnoupal and Senapati and the Tribunals, Family Courts and Special Courts in the curfew-bound districts, the following directions are issued:-

- i) All such Courts/Tribunals shall suspend hearing of cases even through video-conferencing from 04.08.2021 till 07.08.2021, both dates included. However, the District & Sessions Judge/Presiding Officer concerned shall prepare a roster to deal with remand matters, bails and absolutely urgent matters during this period. Necessary directions in this regard shall be issued and uploaded on the Court's/Tribunal's website by the District & Sessions Judge/Presiding Officer concerned.
- ii) It would be open to the learned counsel who seek urgent hearing in such matters to approach the learned Judge/Presiding Officer concerned and state the urgency. If satisfied, the Court/Tribunal may thereupon take up such matters for urgent hearing.

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- iii) The matters which are directed to be fixed for hearing through video-conferencing on the dates 04.08.2021 to 07.08.2021 shall be adjourned *en-bloc* to subsequent dates and information in this regard shall be uploaded on the Court's/Tribunal's website and also pasted on the Notice Board in due course.
- iv) The interim orders granted by the Courts/Tribunals in such cases for a specified period shall be extended till the next date of effective hearing.
- v) The Courts physically situated in and functioning in the districts of Ukhrul, Jiribam, Kangpokpi, Tengnoupal and Senapati shall resume video-conferencing of all cases in a phased manner duly following and abiding by all necessary Covid related protocols under the supervision and advice of the District & Sessions Judge concerned and the Registrar (General) of the High Court of Manipur.
- vi) The Manipur Judicial Academy may suspend online training programs during this period.

By order,

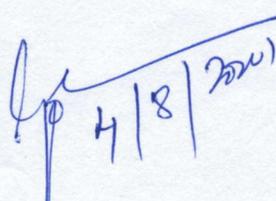

(GOLMEI GAIPHULSILLU)

Registrar General
High Court of Manipur

Copy to:-

1. The Secretary General, Supreme Court of India
2. The Secretary, Department of Justice, Government of India.
3. The Advocate General, Govt. of Manipur.
4. The Chief Secretary, Govt. of Manipur.
5. The Director General of Police, Manipur.
6. The Registrars, (Judl.) / (Admin) / (Vigilance), High Court of Manipur.
7. All the learned Judicial Officers, Manipur.
8. The Secretary (Law), Government of Manipur.
9. The Govt. Advocate, Govt. of Manipur.
10. The President, High Court Bar Association, Manipur.
11. The President, AMBA, Manipur.

12. The Joint Director, Manipur Judicial Academy.
13. All the Joint Registrars, High Court of Manipur.
14. The Principal Magistrates, all Juvenile Justice Boards.
15. All the Deputy Registrars, High Court of Manipur.
16. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
17. All the Asst Registrars/ LRO/ Court Managers, High Court of Manipur.
18. The P.S to Hon'ble Justice L.S. Jamir, High Court of Manipur.
19. The P.S to Hon'ble Justice Kh. Nobin Singh, High Court of Manipur.
20. The P.S to Hon'ble Justice M.V. Muralidaran, High Court of Manipur.
21. The P.S to Hon'ble Justice A. Bimol Singh, High Court of Manipur.
22. The P.S to Registrar General, High Court of Manipur.
23. The System Analyst, High Court of Manipur for uploading the same to the Official Website.
24. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
25. All the Court Masters, High Court of Manipur.
26. The Guard file.


4/8/2021
